

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month December, 2019

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.12.2019 Tuesday At 10.30 A.M. Review Petitions Coram: Chairperson Member (MKI)	1.	16/RP/2019	CTU	Petition for Review of order dated 3.12.2018 in Petition No. 242/MP/2017.
	2.	44/RP/2018	GUVNL	Petition for Review and modification of the order dated 17.9.2018 in Petition No. 235/MP/2015.
	3.	5/RP/2019	PGCIL	Petition for Review of order dated 9.10.2018 in Petition No. 214/TT/2017.
	4.	12/RP/2019	NTPC	Petition for Review of order dated 2.5.2019 in Petition No. 102/TT/2018 with IA No. 60/IA/2018.
	5.	35/RP/2018 alongwith I.A.No.74/2018	MBPL	Petition for Review and modification of order dated 27.5.2016 in Petition No. 261/TT/2015.
	6.	232/MP/2018	MBP(MPL)	Petition under Section 79 (1) (f) read with section 79 (1) (k) of the Electricity Act, 2003 seeking adjudication of dispute arising out of the letter issued by PGCIL dated 2.5.2018, 23.7.2018 and 6.8.2018 which have been issued illegally and arbitrarily and are patently against the scheme of the regulatory framework issued by the CERC in this regard.
10.12.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions Note:- The Petitions scheduled for hearing on 10.12.2019 at 10.30 AM shall be taken up for hearing by the Commission on 11.12.2019 at 10.30 A.M. This may be treated as notice to the Parties. No separate notice will be issued in this regard	1.	220/MP/2019	NHDC	Petition under Regulation-44 (7 & 8) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for Recovery of Shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during the FY 2017-18 and 2018-19 in respect of Indira Sagar Power Station.(On admission)
	2.	267/MP/2019	NHDC	Petition under Regulation-44 (7 & 8) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for Recovery of Shortfall in Energy Charges in comparison to fifty percent of the Annual Fixed Cost (AFC) for reasons beyond the control of generating station during the FY 2017-18 and 2018-19 in respect of Omkareshwar Power Station (OSPS). (On admission)
	3.	401/MP/2019	SPIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in withholding three Performance Bank Guarantees of INR 3.75 Crore each (Rupees Three Crores Seventy Five lacs only each) despite the relegation of the status of the Petitioner to 'deemed Stage-I grantee' as per the Detailed Procedure Notified by this Commission in accordance with Regulation 27 of the CERC (Grant of Connectivity, Long-Term Access & Medium-Term Open Access in Inter State Transmission & related matters) Regulation, 2009.(On admission).
	4.	440/MP/2019	CTU	Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions/clarification regarding the status of Petitioners' LTA and treatment of construction Bank Guarantee submitted by it in respect of Chandragiri, Kumarapuram and Kadambur Wind Farms. (On admission)
	5.	403/MP/2019	GMRETL	Petition under Section 79(1) (f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL), with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58dated 5.7.2018.(On admission).
	6.	404/MP/2019	CGPL	Petition under Sections 79(1) (b) and 79(1)(f) of the Electricity Act,2003 read with Article 13 of the PPA dated 22.4.2007 executed between the Petitioner and the Procurers.(On admission).
	7.	406/MP/2019	NEEPCO	Petition for execution of Power Purchase Agreements and

			directions for payment of tariff by the allocated beneficiaries and/or Procurers of electricity from the two Generating units of 150 MW each of the 600 MW (4 x 150 MW) Kameng Hydro Electric Project scheduled for commissioning in November, 2019. (On admission).
8.	407/MP/2019	DSPPL	Petition under Section 28, 29, 79 and 129 of the Electricity Act, 2003 seeking appropriate directions for implementation of the Ministry of Power's order dated 28.6.2019 on the issuance of unconditional, irrevocable and revolving Letter of Credit. (On admission).
9.	394/MP/2019	CTU	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Transmission Charges & Losses inter-State transmission) Regulations, 2010 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions to recover the outstanding dues of transmission charges of the Respondents through adjustment in charges recovered from use of short term open access. (On admission)
10.	308/MP/2019	KTL	Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking an extension in Scheduled Commercial Operation Date along with compensatory and declaratory relief under the Transmission Services Agreement dated 14.3.2016 on account of 'Force Majeure' and 'Change in Law' events.
11.	200/MP/2019	CTU	Petition for Grant of Regulatory approval for execution of the Transmission System for 18.5 GW of Solar and Wind Energy Zones in Southern Region.
12.	385/MP/2019 alongwith I.A.No.87/2019	REL	Petition seeking compliance of license terms and conditions and the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 for non-payment of dues to the seller in trading transactions(Interlocutory application for interim reliefs).
13.	47/MP/2019	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of Safeguard Duty as an event under 'Change in Law'.
14.	184/MP/2019	JSW	Petition under Regulation 44 (6), (7) & (8) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Karcham Wangtoo HEP.
15.	78/MP/2019	ASPL	Petition seeking condonation of delay in applying for issuance of Renewable Energy Certificates against eligible quantum of renewable energy injected into the grid; and consequently for issuance of the certificates by the Respondent.
16.	151/MP/2019	IGL	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking condonation of delay in submitting the application for issuance of Renewable Energy Certificate (REC) and other appropriate direction.
17.	194/MP/2019	PACL	Petition for directions to the Respondents, National Load Despatch Centre and Madhya Pradesh Urja Vikas Nigam Limited State Nodal Agency for revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.
18.	275/MP/2019	AP(M)L	Petition pursuant to the directions of the Hon'ble Supreme Court vide order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b) of the Act.
19.	250/MP/2019	GUVNL	Petition under Section 79 (1) (b) and (f) of the Electricity

				Act, 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements {two} dated 5.12.2018.
10.12.2019 Tuesday At 3.00 P.M. Public Hearing		Public Hearing		Public hearing on Proposed Methodology for Computing the Escalation Rate for Transportation of Imported Coal/Gas on account of Implementation of MARPOL Regulation with effect from 1.1.2020.
12.12.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	257/MP/2019	MBP(MP)L	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, challenging the unlawful conduct of PGCIL inter alia wrongfully raising and recovering transmission charges through impermissible and inapplicable invoices being contra / against and unsustainable to the terms of the Transmission Service Agreement dated 18.10.2012 and the Long Term Access Agreement dated 4.6.2015, provisions of the Electricity Act ,2003 and the Regulations framed thereunder. (On admission)
	2.	278/MP/2019	ONGCTCL	Petition for Relaxation of Technical Minimum for OTPC Palatana Project as per IEGC (4th Amendment).(On admission)
	3.	281/MP/2019	MV(S)PL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of Change in Law; and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, in terms of Article 12 of the Power Purchase Agreements dated 21.7.2017 between Mytrah Vayu (Sabarmati) Private Limited and PTC India Limited (On admission)
	4.	282/MP/2019	A(MP)GPL	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the order dated 3.12.2018 in Petition No. 242/MP/2017 by Power Grid Corporation of India and for issuance of appropriate direction to Power Grid Corporation of India for payment of amount to be refunded after deduction of relinquishment charges from the encashed Bank Guarantee furnished by the Petitioner along with interest. (On admission).
	5.	364/MP/2019	NLCTPL	Petition for increase in Operation and Maintenance expenses incurred by NLC TAMILNADU POWER LIMITED (NTPL) on account of Pay/Wage Revision to Executives wef 1.1.2017, Non Executives & workmen wef 1.1.2017 & CISF wef 1.1.2016 posted to NLC TAMILNADU POWER LIMITED (NTPL) and other hikes like gratuity ceiling increase & GST impact etc. and to allow the recovery of the same from the beneficiaries of NLC TAMILNADU POWER LIMITED (NTPL) Power Station for the period 1.4.2014 to 31.3.2019. (On admission)
	6.	284/RC/2019	TANGEDCO	Petition under Section 79(1)(a) and 79(1)(b) of the Electricity Act, 2003 read with Regulation 8(6) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, and Regulation 111 to 113 & 115 of CERC (Conduct of Business Regulations) 1999 seeking regulatory compliance of sharing of gains between generating company and the beneficiaries by NTPC in the monthly energy bills of the generating stations. (On admission)
	7.	363/MP/2019	JPL	Petition under Section 79(1) (f) of the Electricity Act, 2003 and Article 18 of the PPA dated 7.8.2008 for approval of the amendment of the PPA.
	8.	384/MP/2019	NER-IITL	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1's Assets in favour of Catalyst Trusteeship Limited for the benefit of Lenders and their assignees, transferees, novatees for the purpose of Petitioner No. 1's Transmission Project.
	9.	280/MP/2019	ECL	Reference from the Hon'ble High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 Eastern Coalfields Limited & Anr. V/s Eastern Regional Power Committee and Others.
	10.	119/MP/2017	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA)

				entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning Date.
	11.	378/MP/2018	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited.
	12.	I.A.No.79/2019 in Petition No. 155/MP/2019	UPCL	Interlocutory Application under Section 94(b) and Section 142 of the Electricity Act, 2003 and Regulation 54, 55 and 74 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with principles of Section 30 and Order XI, XII and XIII of the Code of Civil Procedure, 1908.
	13.	51/MP/2019	AP43PL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 for the declaration of 'Change in Law' event due to introduction and imposition of Safeguard Duty by way of Notification No.01/2018 - customs (sg) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 31.10.2018 executed between the Petitioner and the Respondent
	14.	356/MP/2018	APIPL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Safeguard Duty, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the PPA
17.12.2019 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	426/MP/2019	YSL	Petition under Section 66 and 79 of the Electricity Act, 2003 read with Regulations 14 and 15 of CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents to effect re-accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and grant / issue the RECs. (On admission)
	2.	303/TL/2019	KTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Khetri Transco Limited.
	3.	344/TL/2019	BKTL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Bikaner-Khetri Transmission Limited.
	4.	328/TD/2019	AESPL	Petition for surrender of inter-State trading licence (Category-II) issued to Amplus Energy Solutions Private Limited.
	5.	436/MP/2019	NLCIL	Petition seeking Commission's permission to maintain status-quo for drawl of start-up power and injection of infirm power under UI mechanism till declaration of COD of Unit 1&2 or 31.3.2019 whichever is earlier.
	6.	438/MP/2019	NTPC	Petition seeking Commission's permission to allow the drawl of start-up power for U#2 (800 MW) of Lara STPS (2x800 MW) from the grid beyond the period of fifteen months (after 20.11.2019).
	7.	145/TT/2018	EPTCL	Petition for determination of transmission tariff from the anticipated DOCO to 31.3.2019 for 400 kV D/C Mahan-Sipat and 2x50 MVAR line reactors at Mahan Pooling Substation and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay.
	8.	276/TT/2019	EPTCL	Petition for determination of tariff for Stage-I Assets for Inter-State Transmission of Electricity under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

	9.	141/TT/2019	OPTCL	Petition for approval of tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.5.2017 in Petition No. 7/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 .
	10.	362/TT/2019	RVPN	Petition for determination of tariff for the year 2018-19 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
	11.	388/TT/2019	MPPTCL	Petition for determination of transmission tariff for FY 2014-15 to FY 2018-19 of the Transmission Lines belonging to the Petitioner (MPPTCL) conveying Electricity as ISTS lines, for inclusion of these Assets in computation of Point of Connection Charges and Losses in accordance with the CERC (Terms & Conditions of Tariff) Regulations 2014 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010.
	12.	147/TT/2019	PGCIL	Petition for determination of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block For Transmission System Associated with Augmentation of Transformation Capacity in Northern region Part-A in Northern Region consisting of Asset-I: 500 MVA, 400/220/33 kV ICT-I along with associated bays at Moga S/s (DOCO: 1.7.2013) ; Asset-II : 500 MVA, 400/220/33 kV ICT-II along with associated bays at Moga S/s (DOCO: 1.3.2014); Asset-III : 500 MVA 400/220 kV Spare Transformer for Northern Region at Neemrana .
	13.	35/TT/2019	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for ASSET-1:1x500MVA,400/220/33kV ICT along with associated bays at Trichy Sub-station under System strengthening-XX in Southern Region.
	14.	49/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Transmission Asset ASSET- 1: Tumkur (Pavagada) pool-Hiriyur 400 kV D/C line along with associated bays & equipment's at both ends under Transmission System for Ultra mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I.
Coram: Chairperson Member (MKI)	1.	11/RP/2019	KBUNL	Petition for Review of order dated 29.4.2019 in Petition No. 74/GT/2017.
	2.	44/RP/2018	GUVNL	Petition for Review and modification of the order dated 17.9.2018 in Petition No. 235/MP/2015.
	3.	35/RP/2018 alongwith I.A.No.74/2018	MBPL	Petition for Review and modification of order dated 27.5.2016 in Petition No. 261/TT/2015.
	4.	232/MP/2018	MBP(MP)L	Petition under Section 79 (1) (f) read with section 79 (1) (k) of the Electricity Act, 2003 seeking adjudication of dispute arising out of the letter issued by PGCIL dated 2.5.2018, 23.7.2018 and 6.8.2018 which have been issued illegally and arbitrarily and are patently against the scheme of the regulatory framework issued by the CERC in this regard.
17.12.2019 Tuesday At 3.00 P.M.		Public Hearing		Public hearing on Proposed Methodology for Estimation of Electricity Generated from Biomass in Biomass Co-fired Thermal Power Plants.

By Order of the Commission

Sd/
(T.D.Pant)
Dy.Chief (Legal)
9.12.2019